

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 15312-JK (LD) of 2024

DATED: - 02 - 09 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 02.09.2024

No:-LAW-OIC/9/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No.15312 -JK (LD) of 2024 dated 02.09.2024

S.No	Title of case	OIC
1	FIR No. 258/2020 U/S 8/21/22 NDPS Act of PS Mendhar titled State V/s Karan Dutta.	Sh. Bopinder , JKPS SDPO Mendhar
2	Zahid Ahmed Mir and Others Versus Union Territory of Jammu and Kashmir and Others in WP (C) No.79/2024.	Mr. Tanveer Ahmad, Dy. S.P Area Commandant Home Guards Shopian
3	Abdul Haleem Lone V/s U.T of J&K and others in CRM (M) No. 323/2024	Mr. Zahoor Ahmad Dy. S.P, Economics Offence Wing, Crime Branch Srinagar
4	WPC No. 2402/2022 titled Ghulam Mohammad Ganie & Ors Vs UT of J&K and Ors	Shri Sarfaraz Bashir SDPO Sopore JKPS 125839
5	CRLA No. 51/2021 titled Mst Saika Vs UT of J&K through P/S Pulwama and ORs	Shri Mohammad Nawaz Khandey JKPS DySP Hqrs Pulwama
6	OWP No. 80/2014 titled Akhtar Hussain najar Vs Union of India and Ors	
7	TRF © No. 07/2024 titled Shameema Akhtar Vs Zaffar Ahmad Mir and ORs	
8	WPC No. 3220/2024 titled Syeed Meerak Shah Vs UT of J&K and Ors	

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